

Science Laboratory, Chandigarh, MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories in 13 States/UTs.

- (viii) MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs for Investigation Officers, Prosecution Officers and Medical Officers have commenced.
- (ix) In addition, to the above-mentioned measures, MHA has been issuing advisories from time to time to States/UTs to deal with crimes against women, which are available at www.mha.gov.in.

CAA protest in Mangaluru

357. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of video evidence of a conspiracy of violence and possible consequences of threat to human life in the city of Mangaluru during the recent CAA protests; and

(b) whether Government upon completion of a magisterial enquiry employ and also direct the NIA to investigate and prosecute the conspirators who nearly washed Mangaluru with human blood, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) 'Public Order' and 'Police' are State subjects as per Schedule VII to the Constitution of India and the State Government concerned is primarily responsible for maintenance of law and order in the State and to take action against the culprits as per law. The Central Government monitors the law and order situation in the States and assists the State Governments in case of major law and order problem by deploying Central Armed Police Forces (CAPFs) on the request of State Governments.

(b) No such proposal is under consideration.

Strengthening of disaster management authority

358. SHRI R. VAITHILINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to focus on building disaster resilient infrastructure to minimise the loss of precious lives and property;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering to expand the strength of disaster management authority; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) The launch of a Coalition for Disaster Resilient Infrastructure (CDRI) has been announced by the Prime Minister at the United Nations Climate Action Summit, in New York on 23rd September 2019. CDRI is a global partnership of national governments, United Nations agencies and programmes, multilateral development banks and financing mechanisms, the private sector, academic and knowledge institutions that aims to promote the resilience of infrastructure systems to climate and disaster risks, thereby ensuring sustainable development.

The mission of the CDRI is to support countries, including India, to upgrade their systems to ensure disaster and climate resilience of existing and future infrastructure through its programmes, while fully aligning with the Sustainable Development Goals, the Paris Climate Agreement and the Sendai Framework for Disaster Risk Reduction.

(c) and (d) There is no such proposal under consideration of the Government at present.

Vandalism in hostel of JNU

359. SHRI P.L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether people from outside entered hostel of JNU and indulged in acts of vandalism and caused violence;

(b) whether High Court has ordered to confiscate mobile phones of members of some WhatsApp groups with regard to this violence;

(c) if so, number of persons whose phones were to be confiscated as per order of High Court and number of persons whose phones got confiscated and were served summons;

(d) whether Government has any plan to get this incident of violence that broke out in JNU investigated by a former Judge; and

(e) if not, reasons therefor?